

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO. 2127
ANSWERED ON TUESDAY, THE 22ND MARCH, 2022

VIOLATION OF FACELESS ASSESSMENT PROCEDURE BY IT OFFICIALS

2127. SHRI LUIZINHO JOAQUIM FALEIRO:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of faceless assessments conducted, including penalty procedures and disposals under the faceless assessment procedure prescribed under the Income Tax Act and rules thereunder;
- (b) whether Income Tax Officers are aware about the provision of Section 5A of the Income Tax Act, 1961 which allows income to be apportioned equally between spouses;
- (c) whether Central Processing Centre (CPC) Bangalore processes the Income Tax returns without applying the provisions of Section 5A in several cases resulting in hardships and harassments to the tax payers of Goa;
- (d) if so, the details thereof; and
- (e) the action taken against the erring officials?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) The details are as under:

Faceless Assessment:

Financial Year	Cases Assigned/Selected	Assessment Orders passed during the F.Y.
2019-20	58,308	1,707
2020-21	1,35,672	1,02,913
2021-22 (as on 30.12.2021)	1,72,294	67,148

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Faceless Penalty:

Financial Year	Cases Assigned/ Selected	Cases Kept in Abeyance	Cases disposed in Financial Year
2021-22 (as on 30.12.2021)	6,20,352	2,16,938	3,29,880

(b) Yes, Sir.

(c) Central Processing Centre processes the returns of income in accordance with the provisions of law, based on the data made available in the return of income.

(d)& (e) Does not arise.
